GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION No. 4775

TO BE ANSWERED ON WEDNESDAY, THE 24TH MARCH, 2021. GROUND FOR ADOPTION

4775. SHRI A.NARAYANA SWAMY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the procedure that will be adopted to ensure compliance towards gender and religion neutral grounds for adoption and guardianship;
- (b) whether the Government will be taking any steps to review such cases that were in the past refused due to such grounds;
- (c) if so, the time period upto which the cases will be reviewed;
- (d) whether the Government is planning to make grounds for divorce award and divorce alimony, gender and religion neutral;
- (e) if so, the details thereof; and
- (f) if not, the reasons behind it?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

- (a) to (c): The procedures for ensuring compliance towards gender and religion neutral grounds for adoption and guardianship are governed by the Juvenile Justice (Care and Protection of Children) Act, 2015, and the Guardians and Wards Act, 1890 respectively.
- (d) : Sir, the matter relating to divorce, alimony, etc., to be made uniform for all citizens without prejudice to caste, religion, etc., is sub judice.
- (e) and (f): In view of (d) above, do not arise.